

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 983 of 2019

IN THE MATTER OF:

Nirmal Kumar Agarwal

....Appellant

Vs.

State Bank of India & Ors.

....Respondents

Present:

For Appellant: Mr. Anup Kumar and Mr. Magan Seth, Advocates
For Respondents:

O R D E R

04.02.2020: It is represented that Learned Counsel for the 1st Respondent 'State Bank of India' is inconvenienced to appear today and hence an adjournment is sought for. Acceding to the said request, the matter is adjourned to **07th February, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn